Commercial Complex(BDA), Indiranagar,

Application No. 250, 254, to 259, 272, X

Dated the OCT 273/86 (T) (WP.18, 3493/80, 4341/80, 4349/80, 4343/80,

1) A. Adhiraja. Hegde

434482,4345/80,4346/80,

Extra Departmental Branch

4828 80, 4840 (80) Applicant in ANO 250/86(T)

post Muster, Rlo Hiviyangadi Karkala . Taluk, post: Karkala,

Dakshona Konnada Dist

2) P. Dhormapala, Jain, Extra Deport Mental post Masler,

Applicant in ANO 254 18th

RIO Idu Karkala, 79 19: Dakshina Kannada Dist

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 250, 254, \$129, 272 \$273 \( 86(7) \)

Please find enclosed herewith the copy of the Order/Interim Order passed by this Tribunal in the above said Application on 11% Sept 1986.

Copy on A-No. 257/18(17)

(Judicial) pucy

Encl: As above. 3) Shoip. Viswanatha Shetty. No 11 Jeevan Building

(Departmental Stores) Ist Floor. Kumas park East Bangalore 560001

Advocate for Applicants

A) Soi M. Vasudevarao Addl. Central Gout

Standing Counsel

High court Building Bangalore Sboool. Advocate for Respondents

Extra Departollar Master, Rlo Perange Village, Applicant in posti-Belthongade Taluk A 255/8(1) Dak Shina Kannada Dist (4) M. ViHal Shetty. Extra Departmental Boanch post Masler, RIO Balady, Kanthavara Applicant in Village Karkala Taluk, ANO 256186(T) Da Kshna Konnada District (5) Gymprin Pinto, Extra Departmental
Branch, Post Hasler,
Tacode village, & Post
Moodabidre, D.K. Distric Applicant in A NO 257/86(T) 8) K. NavaSimha, Achar, Extra Departmental Branch Applicant in Post Hasler, Rlo Borkatte. A. NO 258/8971 Village Miyar Karkala Dakshina Kannada Dist 9) Stinivasa, T. Naik, Extra, De partmental post Masler, RIA Nakre. Village and post Karkala Taluk. Applicant in ANOQ \$9/86(1) Dakshina Kannada, District (8) K. P. Gunapala. Hegde, Extra De partmental Branch Applicantin post Masler, RIA Daregudde, ANO272186(T) Moodabidri, Dakshina Kannada District (9) Aboaham D'Souza, Extra Deparmental Applicantin ANO273/86(T) Boanch, post Masler, Kudri Pavu Village, Karkala Taluk, DK. 12) Superintendent og post (3) Post Muslin General Offices, putur Dinsicon, Bangalore. 560001 Duttur, Dakshina Kannada, Respondents.

BEFORE THE CENTRAL ADMINISTRATIVE TRIPUNAL

ADDITIONAL BENCH: B/NGALORE

DATED THIS THE 11TH DAY OF SEPTEMBER, 1986.

Present: Hon'ble Mr. Justice K.S. Puttaswamy, Vice-Chairman Member(A) Hon'ble Mr. P. Srinivasan.

APPLICATIONS NOS 250, 254 TO 259, 272 & 273/1986.

A. Adhiraja Hegde, Aged about 49 years, Extra Departmental Branch Post Master, r/o Hiriyangadi Karkala Teluk, Post: Karkala, .. Applicant in Dakshina Kannada District. A.250/1986.

. P.Dharmapala Jain, Aged about 50 years, S/o Annu Muraya, Extra Departmental Fost Master, Dakshina Kannada District. .. Applicant in A.254/1986.

B.Narasimha, Aged about 50 years, S/o B.Ramayya, Extra Departmental Post Master, r/o Perange Village, and Post, Belthangadi Taluk, Dakshina Kannada District.

.. Applicant in A.255/1986.

M. Vittal Shetty, Major, Extra Departmental
Eranch Post Master, r/o
Balady, Kanthavara Village
Karkala Taluk, D.K. District.
A.256/1986.

Cymprin Pinto, Aged about 49 years, S/o A.F. Pinto, Extra Departmental Branch, Post Master, Tacode Village & Post, Moodabidre, F.K. District. .. Applicant in A.257/1986.

K. Narasimha Achar, Major, Extra Departmental Branch Post Master, r/o Borkatte Village, Miyar, Karkala, Dakshina Kannada District.

.. Applicant in A.258/1986.

Srinivasa T.Naik



Srinivasa T. Naik, Aged about 49 years, Extra Departmental Post Master, residing at Nakre Village and Post, Karkala Taluk, Dakshina Kannada District.

.. Applicant in A.No.259/86.

K.P.Gunapala Hegde, Aged about 45 years, Extra Departmental Branch Post Master, residing at Daregudde, Moodabidri, Dakshina Kannada District.

.. Applicant in A.272/1986.

Abraham D'Souza, Major, Extra Departmental Branch Post Master, Kudripadavu Village, Karkala Taluk, Dakshina Kannada.Dist.

.. Applicant in A.273/1986

(By Sri P. Viswanatha Shetty, Advocate)

v.

- 1. Superintendent of Post Offices, Puttur Division, Puttur, Dakshina Kannada District.
- 2. Post Master General Palace Road, Bangalore-560 001.

..Respondents common in all the applications.

(By Sri M. Vasudevarao, Addl. Central Govt. Standing Counsel for Respondents)

These applications coming on for hearing this day, Vice-Chairman made the following:

## ORDER

As the questions that arise for determination in these cases are common, we propose to dispose of them by a common order.



- 2. In all these transferred applications from the High Court of Karnataka, the applicants have challenged separate but identical communication addressed by the Superintendent of Post Offices, Puttur Division, Puttur, Dakshina Kannada District ('Superintendent').
- 3. The applicants who are working as teachers in Government or Government aided private schools have been appointed as Extra Departmental Branch Post Masters ('EDEPMs') on different dates in their respective places of working under 'The Posts and Telegraphs Extra Departmental Agents (Conduct and Service) Rules of 1964' ('the Rules'). Eversince their respective appointments, the applicants are working as EDBPMs at the places of their work as teachers.
- 4. In his separate but identical communication dated 19-11-1979 addressed to the applicants, the Superintendent had stated that there was a likelihood of their being terminated at the end of their academic year. That communication, which is material, reads thus:

## "INDIAN POSTS AND TELEGRAPHS DEPARTMENT

From: To.

Supdt.ofPost Offices, Sri.....
Puttur (DK) Division, at Mangalore 575001.

Memo No.E II-2/ED BPM dated at Mangalore 575001, the 19-11-1979

Sub: Replacement of teachers who are working as Branch Postmasters in the P & T Department.

Ref:



Ref: PMG-Bangalore letter No.STA /22-10/IV dated 3-11-1979.

Please take notice that your service as Branch Postmaster is likely to be terminated at the end of the current academic year. Please acknowledge the receipt of this letter.

Sd/- Supdt.of Post Offices, Puttur (DK) Division.

Sometime after so addressing the applicants, the Superintendent had issued a notification on 21-2-1980 (Annexure-C) calling for applications to fill up the posts of EDEPMs where the applicants and others are working. In these applications the applicants have challenged the communication dated 19-11-1979 and the notification cated 21-2-1980 of the Superintendent on a large number of grounds, one of them being that their services have been terminated and that he had made arrangements to fill up the posts they are holding.

- 5. In justification of the communication dated 19-11-1979 and the notification dated 21- 2-1080, the respondents have filed their reply in which they have set out various facts and circumstances and grounds.
- 6. Sri P.Viswanatha Shetty, learned counsel for the applicants contends that every one of his client appointed as EDFPMs in conformity with the Bules stand terminated by the Superintendent without rhyme or reason and in contravention of Article 311(2) of theConstitution. In support of his contention Sri Shetty strongly relies on the ruling of the Supreme

Court



Court in THE SUPERINTENDENT OF POST OFFICES AND OTHERS v. P.K.RAMAMMA ( 1977 S.C.C. 374).

7. Sri M. Vasudeva Rao, learned Additional Central Government Standing Counsel appearing for the respondents sought to support the actions of the Superintendent.

8. We have earlier set out in entirety the communication dated 19-11-1979 addressed to the applicants and impugned by them. When we read that communication on its own terms, without reference to the pleas urged by the applicants or the respondents, it is crystal clear that the Superintendent was only contemplating a particular course of action at some future point of time. We no where find in the communications addressed to the applicants that their services stand terminated as claimed by them. We cannot import something to the communications on the basis of the rival pleas urged before us. Whether the Superintendent will follow up what he is thinking or drop the proceedings themselves, cannot be predicted by us at this stage. Even before the services of the applicants are actually terminated, which can then be challenged before this Tribunal, we do not see sufficient and justifiable grounds to interfere with the contemplated course of action only. On this short ground, we decline to interfere with the communications of the Superintendent. When we decline to interfere with the communications, it also follows from the



same that we should decline to interfere with the notification dated 21-2-1980 as unnecessary at this stage.

9. On the view we have taken, we have not examined the rival contentions urged before us. But, this does not preclude either of them to urge them if an occasion really arises for the same.

10. In the light of our above discussion, we hold that these applications are liable to be dismissed. We, therefore, dismiss these applications. But, in the circumstances of the cases, we direct the parties to bear their own costs.

> MEMBER TRUE COPY

TIONAL BENCH BANGALORE



Commercial Complex(BDA), Indiranagar,

Application No. 250, 254, To 259, 272, X

Dated the oct 24 OCT 1986 273/86 (T) (WP.18, 3713/80, 4341/80, 4349/80, 4343/80,

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4344 80, 4345 80, 4346 (80, 4846) 80,

Extra Departmental Branch post Muster, Rlo Hiviyangadi

Applicant in ANO 250/56(T)

Karkala Taluk, post: Karkala,

Dakshora Kannada Dist

Applicant in ANO 254/80

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Encl: As above.

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No 11 Jeevan Building (Departmental Stores)

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Advocate for Applicants

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Advocate for Respondents

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TRUE COPY

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INICTITY TRIPINGS

ADDITIONAL BENCH

